COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 309 OF 2017

Dated: 31st July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jala Shakti Ltd. Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Raunak Jain

Mr. Vishvendra Tomar

h/f Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma

h/f Mr. Pradeep Misra for R-1

Ms. Neha Garg

h/f Mr. Anand K. Ganesan for R-2

ORDER

Learned counsel for the appellant seeks three weeks more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA on or before 23.08.2018 after serving copy on the other side.

List the matter on <u>12.09.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member